

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD**

**OA/020/173/2018**

**Date of Order : 23.02.2018**

Between :

V. Koteswara Rao,  
S/o. Kotaiah, aged about 52 years,  
HRMS No.9490403858,  
Occ: Sub Divisional Engineer, BSNL, Gr.B,  
Looking after Divisional Engineer (O&I),  
Cellone, Nellore,  
Nellore District.

....Applicant

AND

1. Union of India rep by Secretary,  
Department of Telecommunications,  
20 Ashoka Road, New Delhi-1.
2. The Bharat Sanchar Nigam Limited,  
Rep by its Chairman cum Managing Director,  
BSNL Corporate Office, Barakumba Road,  
Statesman House, New Delhi 1.
3. The Chief General Manager,  
Andhra Pradesh Telecom Circle (BSNL),  
BSNL Bhavan, Chuttugunta,  
Vijayawada – 4.

...Respondents

Counsel for the Applicant : Dr A Raghu Kumar  
Counsel for the Respondents : Mrs K Rajitha, Sr CGSC for R-1  
Mr.M.C.Jacob, SC for BSNL ie for R-2 & 3

CORAM :

THE HON'BLE MRS. MINNIE MATHEW, ADMN. MEMBER

**ORAL ORDER**  
{ Per Hon'ble Mrs. Minnie Mathew, Admn. Member }

Heard Dr. A Raghu Kumar, learned counsel for the applicant. Mr. Laxman represents Mrs K.Rajitha, learned Senior Central Government Standing Counsel appearing for Respondent No.1 and Mr M.C.Jacob, learned Standing Counsel for BSNL represents Respondents No.2 & 3.

2. This O.A. has been filed challenging Annex.A-I Office Order dated 22.12.2017 transferring the Applicant from A.P. Telecom Circle to West Bengal Telecom Circle. The Applicant submits that the action of the Respondents is illegal, arbitrary and violative of the Respondents Transfer Policy dated 7.5.2008. Aggrieved by the transfer order, the Applicant has already submitted Annex.A-III & A-VIII representations dated 01.01.2018 & 19.02.2018 but the Respondents have not responded to his representations so far.

3. The learned counsel for the applicant submits that the Applicant would be satisfied if a direction is given to the Respondents to consider and pass appropriate orders taking into consideration the ground cited by him in his Annex.A-III & A-VIII representations.

4. Having regard to the facts and circumstances, this O.A. is disposed of at admission stage with a direction to the 2<sup>nd</sup> Respondent to consider the representations and pass appropriate orders in accordance with Rules within a period of four weeks from the date of receipt of a copy of this order. The Respondents are directed not to relieve the Applicant till the disposal of his

representations.

5. The O.A. is disposed of accordingly. No costs.

**(MINNIE MATHEW)  
ADMN MEMBER**

Dated the 23<sup>rd</sup> February, 2018  
(Dictated in the Open Court)

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